developed and land allotted to Cooperative Group Housing Societies?

MARCH 21, 1990

THE MINISTER OF URBAN DEVEL-OPMENT (SHRI MURASOLI MARAN): (a) to (c). The Delhi Development Authority has reported that the following activities have since been completed:—

- 1. A layout plan of the residential sector covering an area of about 188 hectares which will generate about 15,000 dwelling units was prepared and supplied to the Engineering Department in November, 1989 for execution. The layout plans provide for development of about 8068 plots which include 6264 'site and services' plots of 26 Sq.M. each for EWS, 32 large plots, 486 mixed land use plots and 1286 plots for allotment to the persons whose land has been acquired.
- Roads have been laid and water bound macadom work completed. Tubewells have been dug and the water supply lines have also been laid. Work relating to provision of sewage disposal facilities individually has also been completed.
- 3. A Project Report and layout plans for development of isolated DDA pockets in built up areas have been prepared. Within the pockets, the layout provides for construction of 2600 dwelling units of group housing.
- 4. Architectural designs of sample categories of housing proposed in the Sector have been prepared.
- 5. Architectural designs and details for about 436 dwelling units have been prepared and issued.

6. Architectural, landscape and working details of various parks/play grounds, Bullding Centre, Convenient Shopping Centres, Local Shopping Centres, Fruit and Vegetable stalls, Community Halls, pump houses, etc. proposed in the pockets within the built up areas have been prepared.

(d) At this stage of the Project, it is not possible to indicate the time by which the activity of development of land and its allotment to Co-operative Group Housing Societies would be completed.

News-item Captioned "Cobait Unit for Cancer Cure in India"

1450. SHRI MADAN LAL KHURANA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned "Cobalt units for cancer cure in India" appearing in the Statement dated 23 January 1990;

(b) if so, the reaction of Government thereto;

(c) the steps taken to ensure that order hospitals like Safdarjang hospital also use cobalt radiotherapy and are equipped with latest technology in the treatment of cancer; and

(d) in what way the treatment differ between the All India Institute of Medical Sciences and Safdarjung hospital in the matter of treating cancer patients?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). Yes, Sir. This Ministry as a policy encourage indigenous manufacture of Cobalt machines for easier availability and saving of foreign exchange.

(c) and (d). All major hospitals, including Safdarjung Hospital and All India Institute of Medical Sciences, treating Cancer patients have Cobalt Radiotherapy facilities. There is no basic difference between the All India Institute of Medical Sciences and Safdarjung Hospital in the matter of treatment of cancer patients.

NDMC dues from Hotels

1451. SHRI MADAN LAL KHURANA: SHRI PYARE LAL KHANDEL-WAL: SHRI L.K. ADVANI: SHRI SHANKERSINH VAGHELA: SHRI MANDHATA SINGH: SHRI HUKMDEO NARAYAN YADAV:

Will the Minister of URBAN DEVELOP-MENT be pleased to state:

(a) the names of hotels in New Delhi which owe to the NDMC huge amount on account of licence fee, ground rent, house tax and related charges;

(b) the details of these dues and the period for which these are outstanding;

(c) the steps taken to recover these dues and with what results; and

(d) any punitive action being taken or

contemplated against them?

THE MINISTER OF URBAN DEVEL-OPMENT (SHRI MURASOLI MARAN): (a)

- 1. Hotel Meridien
- 2. Hotel Bharat
- 3. 17 hotels (as per given statement)

(b) to (d).

- 1. A sum of rupees 13.14 crores approximately is outstanding against Meridien hotel on account of licence fee and interest with moratorium granted by the NDMC. The licence of Meridien hotel has been cancelled on 6.3.90. The NDMC has initiated eviction proceedings against the hotel.
- 2. Regarding M/s. Bharat Hotels of licence fees a demand for a sum of Rs. 7 crores approximately is being raised against the said hotel on account of interest charges.
- 3. A sum of Rs. 58.02 crores approximately is outstanding on account of house tax in respect of 17 hotels mentioned in the attached list. A stay has been granted by the courts of law against the recovery of the above mentioned house tax dues from the hotels.

STATEMENT

SI, No.	Name of the Hotel	Amount outstanding March 1990
1	2	3
1.	Ashoka Hotel	Rs. 9,24,33,569.00

Statement showing the details of House Tax in respect of 17 Hotels